

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No.21451 of 2015

(Arising out of Order-in-Appeal No.MLR-EXCUS-000-STDN-AC-APP-HAB-022-2015 dated 23.03.2015 passed by the Commissioner of Central Excise (Appeals), Mysore.)

Mr. V.M. Suresh Babu

Engineering,

Prop. Sri Rajendran Madhav K.M,
Rajavilla, Near Vishnu Murthy Temple,
Kulal Surathkal,
Mangalore-575 015.

Appellant(s)

VERSUS

**Commissioner of Central
Excise and Service Tax,**

7th Floor, Trade Centre,
Bunts Hostel Road,
Mangalore-575 003.

Respondent(s)

APPEARANCE:

None appeared for the Appellant.

Mr. Vinod Kumar Garhwal, Superintendent (AR) for the Respondent.

**CORAM: HON'BLE MR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MRS. R. BHAGYA DEVI, MEMBER
(TECHNICAL)**

Final Order No. 21958 / 2025

DATE OF HEARING: 02.12.2025

DATE OF DECISION: 02.12.2025

PER : D.M. MISRA

Learned counsel for the appellant vide Email dated 01.12.2025 submits that the appellant has availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also

been produced on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Dictated and pronounced in Open Court.)

(D. M. MISRA)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

RV